

No. 143/XXXVI(3)/2020/15(1)/2020

Dated Dehradun, April 29, 2020NOTIFICATIONMiscellaneous

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of 'The Uttarakhand (Uttar Pradesh Municipal Corporation Act, 1959) (Amendment) Act, 2020' (Act No. 14 of 2020).

As passed by the Uttarakhand Legislative Assembly and assented to by the Governor on 27 April, 2020.

**THE UTTARAKHAND (UTTAR PRADESH MUNICIPAL CORPORATION ACT, 1959)
(AMENDMENT) ACT, 2020**

(Uttarakhand Act No. 14 of 2020)

An

Act

further to amend the Uttarakhand (Uttar Pradesh Municipal Corporation Act, 1959) (Adaptation and Modification Order, 2002) in context of the State of Uttarakhand,

Be it enacted by the Uttarakhand State Legislative Assembly in the Seventy first year of the Republic of India as follows:-

- | | | |
|------------------------------|----|---|
| Short title and commencement | 1. | (1) This Act may be called the Uttarakhand (Uttar Pradesh Municipal Corporation Act, 1959) (Amendment) Act, 2020.
(2) It shall come into force at once. |
| Amendment of section 114 | 2. | In section 114 of the Uttarakhand (Uttar Pradesh Municipal Corporation Act, 1959) (Adaptation and Modification Order, 2002) (hereinafter referred to as the Principal Act), in sub-section (xxxiv-a), for the words "handicapped", the words "person with disability" shall be substituted. |
| Amendment of section 115 | 3. | In section 115 of the Principal Act, in sub section (1), for the words "blind, deaf, mute" and "lunatic asylums" the words "person with disability" and "mental hospital" shall be respectively substituted. |

Insertion of
section 429A

4.

After section 429 of the Principal Act, the following section shall be inserted, namely—

*Power of State
Government to
declare
slaughter house
less area*

“429A- The State Government may in public interest declare any municipal corporation or any part thereof of any district as slaughter house less area in respect of any kind of animals as mentioned in the notification.”

By Order,

PREM SINGH KHIMAL,
Secretary.

Statement of Objects and Reasons

The Uttar Pradesh Municipal Corporation Act, 1959 was applicable in the erstwhile State Uttar Pradesh. The said Act with amendment is applicable in the State of Uttarakhand under section 87/88 of the Uttar Pradesh Reorganization Act, 2000.

- 2- The object of proposed bill is to substitute the word "handicapped" by the word "person with disability" and to declare an area of municipal corporation as slaughter house less area by notification.
- 3- The proposed Bill fulfills the aforesaid objectives.

Minister.